Affidavit to be furnished by the candidate along with nomination paper before the returning officer for election to Bihar Legislative Assembly from 136, Sarairanjan constituency.

- I, Vijay Kumar Choudhary **son of Late Jagdish Prasad Choudhary, aged 58 years, resident of At + P.O.- Keota, P.S.- Dalsinghsarai, Dist.- Samastipur (mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-
- My contact telephone number(s) is/are 0612- 2217856 / 95340-99997 and e-mail id is vkumarchy@gmail.com.
- (2) Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

SI. No.	Name	PAN	The financial year for which the last Income-tax return has been filed.	Total income whown in Income-tax return (in Rupees)
1.	Self	ABPPC3086N	2014-15 (Assessment year 2015-16)	Rs. 3,82,240.00
2.	Spouse	ABUPC5674P	2014-15 (Assessment year 2015-16)	Rs.1,46,156.00

(3) I am/ am not accused of any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information:-

(i) The following case(s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment of two years or more:-

(a)	Case/First Information report No./Nos. together with complete details of concerned Police Station/District/State.	N. A.
(b)	Section(s) of the concerned Act(s) and short description of the offence(s) for which charged	N. A.
(c)	Name of the court, case No. and date of order taking cognizance:	N. A.
(d)	Court(s) which framed the charge(s)	N. A.
(e)	Date(s) on which the charge(s) was/were framed	N. A.
(f)	Whether all or any of the proceedings(s) have been stayed by any Court(s) of competent jurisdiction	N. A.

(ii) The following case(s) is/are pending against me in which cognizance has been taken by the Court (other than the case mentioned in item (i) above):-

(a)	Name of the Court, Case No. and date of order taking cognizance:	N. A.
(b)	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description of the offence(s) for which cognizance taken	N. A.
(c)	Details of Appeal(s)/Applications(s) for revision (if any) filed against the above order(s)	N. A.

(4) I have been/ have not been convicted of an offence(s) (other than any offence(s) referred to in sub-section (1) or sub-section (2), or covered in sub-section (3), of section & Representation of the People Act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as aforesaid, he shall furnish the following information:

In the following cases, I have been convicted and sentenced to imprisonment by a court of law:

(a)	The details of cased, Section(s) of the concerned Act(s) and description or the offence(s) for which convicted	N. A.
(b)	Name of the Court(s), Case No. and date(s) of order(s):	N. A.
(c)	Punishment Imposed	N. A.
(d)	Whether any appeal was/has been filed against the conviction order. If so, details and the present status of the appeal:	N. A.

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Brach are to be given.

Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. Dependent here has the same meaning as assigned in Explanation (v) under section 75 A of the Representation of the People Act, 1951.

Note: 5. Details including amount is to be given separately in respect of each investment.

SI. No.	Description	Self	Spouse Wife - Ganga Choudhary	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	Rs- 25,000/-	Rs- ,50,000/-	Nil	Nil	Nil
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative Societies and the amount in each such deposit	S.B.I Vidhan Mandal, Patna A/C No- 10839457845 Bank of India A/C No- 6428, Patel Path, Patna, Dormant dt. 21.12.12 S.B.I Musari Gharari (Samastipur) A/C No- 35223295683 Ali accounts balance- Rs 29,45,252 as on dt. 11.01.2014	S.B.I Branch Barauni Refinery A/C No. 11592344490 Rs. 51,626/— Dt. 11-01-2017	Nil	Nil	Nil
(iii)	Details of investment inBonds, debentures/ shares and units in companies/ Mutual funds and other and the amount	Shares Worth Rs. 1,5 lakhs (Approx)	U.T.I (Master Gain) Rs. 30,000/-	Nil	Nil	Nil

(iv)	Details of investment in NSS, Postal Saving,	No:- 0000805162	Policy No:- 04447943	Nil	Nil	3
	Insurance policies and investment in	ICICI Prudential Policy No :-	Rs. 30,000/- Birla Sunlife			
	any Financial instruments in Post office or Insurance	Rs. 30,000/-	Insurance Company, Policy No:-			13
	Company and the amount		00088021 Rs. 1,50,000/-	2)	WES	
{v}	Personal loans/advance given		Nil	Nil	Nil	1
	to any person or entity including firm, company,					
	Trust etc., and other receivables from debtors and the					
	amount	R 1934			71	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of make,	Maruti Alto BRIY 1684 of Rs- 2.80 lakh	No	Nil	Nil	N
	registration number etc. year of purchase and amount)					
(vii)	Jewellery, bullion and valuable	10 gm Rs. 28,000/- Approx	210 gm Rs. 6 lakh Approx	Nil	Nil	N
	thing(s) (give details of weight and value)				142	
(viii)	Any other assets such as value of	No	Investment in Shakti Diesel	Nil	Nil	Ni
	claims/interest		Rs. 17,55,496.86 Dt. 31.03.15			
(ix)	Gross Total Value	Rs.35,78,252=00	Rs.26.67.122=86	Rs. 5,994.53	Nil	Ni

B. Details of Immovable assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format.

SI. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey Numbers(s)	Keota, Samastipur Khata No. 1485, 1479, 1439	Nil	Nil	Nil	Nil
	Area (total measurement in acres)	6 Bigha, 12 Katha 16 Dhur	Nil	Nil	NH	Nil
	Whether inherited property (Yes of No)	Yes	Nil	Nil	Nii	Nil
	Date of Purchase in case of self-acquired property	N. A.	Nil	NII	Nil	Nil
	Cost of Land (in case of Purchase) at the time of purchase	N. A.	Nil	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	Nil	Nil	Nil	NII	Nit
	Approximate current market value	45 Lakhs	Nil	Nil	Nil	Nil
)	Non-Agricultural Land : Location(s) Survey numbers(s)	Nil	Gola Road, Patna Survey Plot -	Nil	Nil	Nil
			1412, Plot No. P- II/4			
	Area (total measurement in sq. ft.)	Nil	2.75 Katha	Nil	Nil	Nil
	Whether inherited property (yes or No)	Nil	No	Nii	Nil	Nil
	Date of purchase in case of self-acquired property	Nil	24.04.1986	Nil	Nil	Nil
	Cost of Land (in case of purchase) at the time of purchase	Nil	27,200.00	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	Nil	15 Lakhs	Nil	NiI	Nil

(iii)	(including apartments) - Location(s)	Nii	Nil	Nil	Nil	Ni
	- Survey numbers(s)					
	Area (total measurement in sq. ft.)	Nil	Nil	Nil	Nil	Ni
	Build-up Area (total measurement in sq. ft.)	Nil	Nil	Nil	Nil	Ni
	Whether inherited property (Yes or No)	Nil	Nif	Nil	Nil	Nii
	Date of purchase in case of self-acquired property	Nil	Nil	Nil	Nil	Nil
	cost of property (in case of purchase) at the time of purchase	Nil	Nil	Nil	Nil	Nil
	Any investment of the property by way of development, construction etc.	Nil	Nil	Nil	Nil	Nil
	Approximate current market value	Nil	Nil	Nil	Nil	Nil
(iv)	Residential Buildings (including apartments) : -Location(s) -Survey number(s)	Keota, Samastipur	Nil	Nil	Nil	Nil
	Area (total measurement in sq. ft.)	1.5 Katha	Nil	Nil	Nil	Nil
	Built up area (Total measurement in sq. ft.)	1800 sq. ft.	Nil	Nil	Nil	Nil
	Whether inherited property (Yes of No)	Yes	Nil	Nil	Nil	Nil
	Date of purchase in case of self-acquired property	N. A.	Nil	Nil	NII	Nil
	Cost of property (in case of purchase) at the time of purchase	N. A.	fail	Nil	Nil	Nil
	Any investment on the land by way of development, construction etc.	5 Lakh	Nil	Nil	Nil	Nil
	Approximate current market value	12 Lakh	Nil	Nil	Nif	Nil
(v)	Others (such as interest in property)	Nil	Nil	Nil	Nil	Nil
(vi)	Total of current market value of (i) to (v) above.	57 Lakh	15 Lakh	Nil	Nil	Nil

(6) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institution, entity or individual and amount before each item).

SI. No.	Description	Self	Spouse Wife- Ganga Choudhary	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/financial institutions(s) Name of the Bank or financial Institution, Amount outstanding, Nature of Loan	Nil	Nil	Nil	Nil	Nil
	Loan or dues to any other individual/entity other than mentioned above Name(s), Amount out- standing, nature of loan	Nil	Nil	Nil	Nil	Nil
	Any other liability	Nil	Nil	Nil	Nil	Nil
	Grand total of liabilities	Nil	Nil	Nil	Nil	Nil
(ii)_	Government dues: Dues to department dealing with government accommodation	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing with supply of water	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing with supply of electricity	Nil	Nil	Nil	Nil	Nil
	Dues to department dealing with supply of telephones/ mobiles	Nil	Nil	Nil	Nit	Nil
	Dues to department dealing With government transport (including aircrafts and helicopters)	Nil	Nil	NII	Nif	NII
	Income tax dues	Nil	Nil	Nil	Nil	Nil
	Wealth tax dues	Nil	Nil	Nil	Nil	Nil
	Service tax dues	Nil	Nil	Nil	Nil	Nil
	Municipal/Property Tax dues	NII	Nil	Nil	Nil	Nil
	Sales Tax dues	Nil	Nil	Nil	Nil	Nil
	Any other dues	Nil	Nil	Nil	Nil	Nil
iii)	Grand total of all Government dues	Nil	Nil	Nil	Nil	Nil
iv)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	Nil	Nil	Nil	Nii	Nil

- (7) Details of profession or occupation:
 - (a) Self

- Social Service

(b) Spouse

- House wife

(8) Details of educational qualifications:

Name of the candidate

Full postal address

Approximate

(i) Matric

- B.S.E.B.

(ii) I. Sc.

- Mithila University

- 1971 - 1973

(iii) B. A. (Hons.) - Patna University

-IInd - 1976

Shri Vijay Kumar Choudhary

Samastipur

Village + Post - Keota, P.S.- Dalsinghsarai, Dist.-

2.

- Patna University

- 11nd - 1980

(Gove details of highest.School/University education mentioning the full form of the certificate/diploma/degree course, mane of the School/College/University and the year in which the course was completed.}

(9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

	-						Samastipur				
3.		Number and name of the constituency and State					136, Sarairanjan Assembly Constituency, Bihar				
4.		Name of the politica (otherwise write 'Inc		set up th	he cand	lidate	Janta Dal (uni				
5.		 Total number of been framed by the imprisonment for tw 	Court for offe	ences pur	charges nishable	s have e with	1-	Nil			
	1	(ii) Total number of have taken cognizan item (i) above]	pending case	es where	the cou es men	urts(s) tioned in		Nil			
5.	i	Total Number of cases in which convicted a imprisonment for one year or more [except referred to in sub-section (1), (2) or (3) or se Representation of the People Act, 1951].			t for of	fences		Nil			
7.				PAN of			r for which income Tax urn filed	0.0000000000000000000000000000000000000	come shown		
		(a) Candidate A			ABPPC3086N		2014-15 sessment year 2015-16)	3,82,240.00			
		(b) Spouse		ABUPC56		ABUPC5674P		(As	2014-15 sessment year 2015-16)	1,46,156.00	
		(c) Dependents		Nil			Nil	Nit			
		Details of Assets a	nd Liabilities	in Rupee	5				1411		
7		Description	Self		Spous	se	Dependent-I	Dependent-II	Dependent-III		
		Moveable Assets (Total value)	Rs.22,60,	377.96	-	,50,097.08	Nil	Nil	Nil		
		Immovable Asset									
	18	Self- acquired immovable		Rs. 1	27,200.00	Nil	Nil	Nil			
	Development/cons truction cost of immovable property after purchase (if applicable)		Nil	Ni		Nil		Nil	Nil		
		2204000400			_			-			

Nil

	(a) Self-acquired assets (Total value).	(a) Nii	(a) 15 Lakh			,
	(b) inherited assets (Total Value)	(b) 57 Lakh	(b) Nil			
	Liabilities					
(1)	Government dues (Total)	Nii	Nii	Nil	Nil	Nil
(ii)	Loans from Bank, Financial institutions and others (Total)	Nil	Nil	Nil •	Nil	Nil
	Liabilities that are u	nder dispute				
(i)	Government dues (Total)	Nil	NII.	Nii	- Nil	Nil
(ii)	Loans from Bank, Financial Institutions and others (Total)	Nil	Nil Ion: M. A Patna U	Nil	Nil	Nil

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been cancelled there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above:

(b)	I, my spouse, or my dependents do not have any asset or liability,	other	than those	mentioned in
	8 of Part A and items 8, 9 and 10 of Part B above.			

(- 18 - 4 - b	thic the	day of
Verified at	.this the	uay or

(Deponent)